

**Payment of Bonus to L.I.C. Employees**

946. SHRI SAMAR MUKHERJEE: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether Government are aware that the bonus for the year 1975-76 payable to the Life Insurance Corporation Employees in the month of April, 1976, was not paid; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) and (b). Yes, Sir. The matter is under consideration.

**Impounding of Aircraft belonging to Swami Dharendra Brahmachari**

947. SHRI MUKHTIAR SINGH MALIK:

DR. MURLI MANOHAR JOSHI:

Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether Customs Department has recently seized the private three seater executive jet aircraft belonging to Swami Dharendra Brahmachari if so, the reasons therefor;

(b) whether it has come to the notice of Government that Swami Dharendra Brahmachari has been leading a very luxurious life and if so, the estimated monthly expenses by Swami D. Brahmachari;

(c) whether he had been paying any tax to the Government; and

(d) if not, the reasons therefor?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) On 29-4-77, the Customs authorities at Delhi seized one Maule aeroplane M-5-235-C with accessories, imported from U.S.A. in the name of Aparna Ashram, Mantalai, District Udhampur, Jammu and Kash-

mir by Shri Dharendra Brahmachari. The seizure was made on the ground that the conditions governing the exemption from customs duty on the said aeroplane and accessories had been violated.

(b) Lately, some reports about Swami Dharendra Brahmachari's leading a luxurious life have appeared in the Press. No estimate has so far been made of his monthly expenses.

(c) Yes, Sir. He has been paying income-tax.

(d) Does not arise.

**Export of Cotton to Bangladesh**

948. SHRI OM PRAKASH TYAGI: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether it has been decided to give 10,000 bales of cotton to Bangladesh; and

(b) if so, the reasons for giving the same when the country itself is importing cotton?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA):

(a). Government had received some time back a request from the Government of Bangladesh for supply of 10,000 bales of raw cotton to help them tide over a temporary shortage of cotton for the mills. However, the Bangladesh Government themselves did not pursue that request.

(b). Does not arise.

**Money advanced by Nationalised/ Non-Nationalised Banks to Maruti Ltd.**

949. SHRI MUKHTIAR SINGH MALIK: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased state:

(a) the names of nationalised and non-nationalised banks who have advanced money to Maruti Ltd. during the last three years;

(b) amount of money so far advanced to Maruti Ltd. and its sister concerns by each such bank during the same period;

(c) whether any amount has so far been returned by Maruti Ltd., and if not, the reasons thereof;

(d) the terms on which the loans have been advanced by these banks; and

(e) action taken by nationalised banks to recover the money from Maruti Ltd.?

**THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL):** (a) to (e). In accordance with the practices and usages customary among bankers and also in conformity with the provisions of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970, the State Bank of India Act, 1955 and the State Bank of India (Subsidiary Banks) Act, 1959, information relating to the individual constituents of all commercial banks including public sector banks is not to be divulged. It is not, therefore, possible to furnish the information sought for by the Hon'ble Member.

Government of India have constituted a Commission of Inquiry under section 3 of the Commissions of Inquiry Act, 1952 to enquire into the affairs of Maruti Group of Companies. The terms of reference of this Inquiry Commission, *inter alia* include all matters relating to the securing of accommodation, loans or other assistance from nationalised banks and other financial institutions by the Maruti concerns, including the eligibility of the said concerns to obtain the financial assistance sought for, the standard of care with which the applications were considered and the measure of conformity to the policies, practices, rules and directives for the time being in force in regard to grant of such assistance.

**Payment of Amount deposited in Compulsory Deposit Scheme**

950. **SHRIMATI PARVATHI KRISHANAN:** Will the Minister of

**FINANCE AND REVENUE AND BANKING** be pleased to state:

(a) how many people were partially paid in the form of impounded Compulsory Deposit Scheme since October, 1976 to April, 1977 with figures thereof State-wise; and

(b) the total amount, the workers have deposited as C.D. in private sector of Jute industry, Engineering industry and Textile industry?

**THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL):**

(a) and (b). Repayment of the second instalment of additional wages deposits and of the first instalment of additional dearness allowance deposits fell due in July, 1976 under the Additional Emoluments (Compulsory Deposit) Act, 1974. Some of these repayments which could not be completed in time spilled, over into the period from October, 1976 to April, 1977. Under the Scheme, the detailed accounts of deposits made by, and repayments made to, the employees in the public and private sector units are maintained by the concerned employers, numbering over 70,000. As Nominated Authorities under the Act, the Regional Provident Fund Commissioners (RPFCS) in the Employees' Provident Fund Organisation maintain only employer-wise accounts of deposits and repayments due under the Act. Hence, the figures of repayments made to employees are available only region-wise. Similarly, the amounts deposited are available region-wise and not industry-wise. A statement is annexed showing region-wise.

(a) the total amount of compulsory deposits made by employees in private and public sector units till April, 1977, and

(b) the amounts due in July, 1976 to the said employees by way of repayment of additional wages and additional dearness allowance deposits, and the amounts actually repaid